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LAW DEPARTMENT

NOTIFICATION

The 19th December, 2025

S.R.O.No.1894/2025 – Pursuant to Judgment dated 20th May, 2025 passed in I.A. No. 93974 of 2019 with I.A. Nos. 72900, 73105 and 40695 of 2021 with I.A. Nos. 50269 and 201893 of 2022 in W.P(C) No. 1022 of 1989 (All India Judges Association and Others-Versus-Union of India and others) by Hon'ble the Supreme Court of India and in exercise of the powers conferred by the proviso to Article 309 read with Articles 233, 234 and 235 of the Constitution of India, the Governor of Odisha after consultation with the Odisha Public Service Commission and the High Court of Orissa, hereby makes the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely :-

1. Short title and commencement. –

- (1) These rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Second Amendment) Rules, 2025.
- (2) They shall come into force on the date of their publication in the *Odisha Gazette*.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007 (hereinafter referred to as the said rules), in sub-rule (1) of rule 2, after the existing clause (g), the following clause shall be inserted;

“(ga) ‘Recruitment Year’ means the period from 1st April of a year to 31st March of the succeeding year.”

3. In the said rules, for rule 6, the following rule shall be substituted namely,-

“6. Recruitment of District Judges:-

- (1) Recruitment to the cadre of District Judges shall be made by (a) usual promotion; (b) limited departmental competitive examination; and (c) direct recruitment.
- (2) Fifty per centum of the posts in the cadre of District Judges shall be filled up by usual promotion from the cadre of Civil Judge (Senior Division) having not less

than five years of qualifying service as Civil Judge (Senior Division) as on 1st April of the recruitment year on the basis of merit-cum-seniority and passing of suitability test in the manner provided in these rules and as per the syllabus contained in '**Appendix A-1**'.

(3) Twenty-five per centum of the posts in the cadre of District Judges shall be filled up by promotion strictly on the basis of merit through limited departmental competitive examination (LDCE) of Civil Judges (Senior Division) having not less than three years of qualifying service as Civil Judge (Senior Division) and minimum seven years of combined service as Civil Judge (Junior Division) and Civil Judge (Senior Division) as on 1st April of the recruitment year :

Provided that if any post reserved for the LDCE remains vacant, it shall be filled up through usual promotion on the basis of merit-cum-seniority in that particular year. Filling up of the vacant posts in the ratio considered for LDCE will have to be carried out from the simultaneous selection process carried out for regular promotions of the same year.

(4) Twenty-five per centum of the posts in the cadre of District Judges shall be filled up by direct recruitment made from the Bar on the basis of aggregate marks obtained in the competitive examination conducted by the High Court.

(5) The vacancies for the LDCE shall be calculated on the basis of the overall cadre strength."

4. In the said rules, for rule 7, the following rule shall be substituted namely,-

"7. Promotion –

(1) The appointment to the vacancies in the cadre of District Judge proposed to be filled up under sub-rules (2) and (3) of rule 6 shall be made by the Governor in consultation with the High Court of Orissa:

Provided that in case of exigencies the vacancies may be filled up by officiating promotion for a period not exceeding one year subject to the condition that they shall have no right to continue in the post and shall stand automatically reverted on expiry of one year, if not reverted earlier:

Provided further that period of service rendered in officiating promotion shall not be counted towards service in the cadre of District Judge for the purpose of seniority or any other incidental purpose.

(2) The suitability of candidates for promotion under sub-rule (2) and (3) of rule 6 shall be assessed on the basis of the following factors; namely,-

(i) The quality of judgments rendered by the Judicial Officers;

Provided that when the concerned Judicial Officers are serving in administrative posts, where they are not required to deliver judgments, their performance in such administrative capacity during the said period shall be taken into consideration, which shall be in addition to the evaluation of their previously written judgments, rendered while serving in judicial capacity.

(ii) Confidential Character Rolls (CCRs) or Annual Confidential Reports (ACRs) or Performance Appraisal Reports (PARs) of the Judicial Officers for the preceding five years;

(iii) Disposal rate during the preceding five years;

Provided that where the Officers do not have adequate disposal rate, the reasons thereof may be considered.

(iv) Performance of the Judicial Officers in the viva voce which shall be conducted to ascertain the candidates' updated knowledge of law, general perception, awareness, and communication skill."

5. In said rules, for rule 8, the following rule shall be substituted namely,-

"8. Limited Departmental Competitive Examination –

The limited departmental competitive examination under sub-rule (3) of rule 6 shall be conducted by the High Court in the manner provided in these rules and as per the syllabus contained in '**Appendix-A**'."

6. In said rules, in rule 9, after the sub-rule (c) following clauses shall be inserted, namely,-

"(d) able to speak, read and write Odia fluently and must have passed an examination in Odia Language equivalent to that of Middle English School standard."

7. In the said rules, for rule 14, the following shall be substituted namely,-

"14. Appointment of Officers in the cadre of Civil Judge (Senior Division) -

(1) Vacancies in the cadre of Civil Judge (Senior Division) shall be filled up by the High Court from among the Officers serving in the cadre of Civil Judge (Junior Division) through: (a) usual promotion; and (b) limited departmental competitive examination (LDCE).

(2) Ninety per centum of the posts of Civil Judge (Senior Division) shall be filled up by usual promotion from Civil Judge (Junior Division) having not less than five years of qualifying service as Civil Judge (Junior Division) on the basis of merit-*cum*-seniority.

(3) Ten per centum of the posts of Civil Judge (Senior Division) shall be filled up by accelerated promotion on the basis of merit through limited departmental competitive examination of Civil Judge (Junior Division) having not less than three years of qualifying service as Civil Judge (Junior Division) as on 1st April of the recruitment year.

Provided that, in the event sufficient numbers of Officers are not available for promotion through the LDCE, the vacancies shall be filled up by usual promotion in accordance with the provisions of sub-rule (2) of rule 14 in that particular year. Filling up of the vacant posts in the ratio considered for LDCE will have to be carried out from the simultaneous selection process carried out for usual promotions of the same year.

(4) The limited departmental competitive examination under sub-rule (3) of rule 14 shall consist of written examination, viva-voce test and evaluation of CCRs/PARs/ACRs to be conducted by the High Court in the manner provided in these rules and as per the syllabus contained in "**Appendix J**".

(5) The vacancies for the limited departmental competitive examination shall be calculated on the basis of the overall cadre strength.

(6) The *Inter se*-Seniority of Officers recruited under rule 14 shall be determined on the basis of date when they have borne in the service/post i.e. date of issue of formal appointment order and seniority by roster points as per the twenty-point roster as specified in "**Appendix-K**" shall be fixed only when the date of appointment of Officers of two streams is same.

8. In the said rules, in rule 18, in sub-rule (1), for clause (a) the following clause shall be substituted namely,-

"(a) a graduate in law of a recognized University or Institutions recognized by the Government and having at least three years of practice as an advocate on 1st April of the recruitment year for which vacancies have been determined:

Provided that the period of experience as a Law Clerk/ Research Assistant to any Judge or Judicial Officer in the country, or to any Constitutional Authority shall be counted towards the period of legal practice."

9. In the said rules, in rule 18, in sub-rule (1), for clause (b) the following Clause shall be substituted namely,-

"(b) not below twenty-three (23) years of age and not above forty-two (42) years of age on the 1st day of April of the year for which the vacancy is notified:

Provided that, the upper age limit shall be relaxed,-

(i) by five (5) years for candidates belonging to Scheduled Castes (SC), Scheduled Tribes (ST), Socially and Educationally Backward Classes (SEBC), Women, Ex-servicemen, and Commissioned/Short Service Commission Officers of the Defense Services; and

(ii) by ten (10) years for Persons with Benchmark Disabilities (PwBDs) as defined in sub-rule (5) of rule 17, in addition to the normal age relaxation admissible to SC, ST, and SEBC category candidates.”

10. In the said rules, the sub-rule (2) of rule 18 shall be deleted.

11. In the said rules, in rule 19;

(i) For sub-rule (1), the following sub-rule shall be substituted namely,-

“(1) Every candidate shall submit the application in the manner and within the time prescribed by the Commission along with required documents as indicated in the advertisement notified by the Commission for particular recruitment year:

Provided that in case of a person already in Government service, the applicant shall produce “No Objection Certificate” at the time of document verification.”

(ii) Sub-rule (2) shall be deleted and sub-rule (3) shall be renumbered as sub-rule (2);

(iii) In so renumbered sub-rule (2), after clause (vi), the following clauses shall be added namely,-

“(vii) A certificate of practice duly certified either by the Principal Judicial Officer of a Court or by an advocate of that Court having a minimum standing of 10 years, duly endorsed by the Principal Judicial Officer of such a District or a Principal Judicial Officer at such a station. Insofar as the candidates who are practicing before the High Courts or Supreme Court, they shall produce certificate certified by an advocate who has a minimum standing of 10 years, duly endorsed by an Officer designated by that High Court or Supreme Court. The number of years of practice completed shall be calculated from the date of provisional enrolment/registration with the concerned State Bar Council.

Note: The candidates showing their experiences as Law Clerk/Research Assistant shall also produce certificate of experience duly endorsed by the concerned Judge/Judicial Officer or any authorized persons to that effect.

(viii) Any other documents as may be required or specified by the Commission.”

(iv) The existing sub-rule (4) and sub-rule (5) shall be omitted.

12. In the said rules, for rule 31 the following rule shall be substituted namely,-

“31. Departmental examination—

- (1) Every person appointed as a District Judge by direct recruitment as well as every person appointed as a Civil Judge (Junior Division) shall, subject to such exemption, if any, as may be granted by the Government, in consultation with the High Court, have to pass the departmental examination conducted by the Odisha Judicial Academy in accordance with the rules as specified in '**Appendix-F**' subject to such alterations as may be made therein by the Odisha Judicial Academy in consultation with the High Court.
- (2) Any Officer failing to pass the departmental examination within a period of two years from the date of joining his first appointment, may be allowed such number of chances, as is deemed just and proper by the Chief Justice of the High Court, within next one year, to pass the departmental examination, in which case the period of probation or confirmation, as the case may be, shall be deemed to have been extended accordingly.
- (3) An officer, who has passed the departmental examination, shall be deemed to have passed the same on the last day on which the said examination was held or if he has passed it by instalment on the last date of the examination in which he finally passed, and any benefit admissible to him on such passing may be granted, with effect from the day following it.
- (4) An Officer, who is exempted from passing in any or all of the subjects of the departmental examination, shall be deemed to have passed the departmental examination in such subject or subjects, as the case may be, within the period of two years specified in rule 33.
- (5) A person appointed, either as a Civil Judge (Junior Division) or as a District Judge by direct recruitment, shall not be considered to have satisfactorily completed the period of probation and shall in turn not be considered for confirmation in the respective cadre, if he/she has not passed the prescribed departmental examination."
- 13.** In the said rules, in rule 32, for clause (e) the following clause shall be substituted namely,-
- “(e) If married, a Candidate must not have more than one spouse living;
 Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person or there are other grounds for doing so, exempt any person from the operation of this rule.”

14. In the said rules, in rule 33 for sub-rule (2) the following sub-rule shall be substituted namely,-

“(2) The period of probation may be extended by the appointing authority on the recommendation of the High Court by such period not exceeding a further period of one year”

15. In the said rules, for **Appendix-A**, the following Appendix shall be substituted namely,-

[See rule 8]

(Promotion to the post of District Judge through Limited Departmental Competitive Examination)

A. Written Examination:

The written examination shall be on the following two papers each carrying 75 marks with a duration of 2 hours for each paper as follows:-

Paper-1

- | | |
|--|-----------------|
| (1) The Code of Civil Procedure, 1908 | ...25 Marks |
| (2) Personal laws | ...25 Marks |
| (3) The Transfer of Property Act, The Specific Relief Act, The Limitation Act, The Law of Contract, The Orissa Consolidation of Holding and Prevention of Fragmentation of Land Act, The Orissa Estate Abolition Act, The Orissa Land Reforms Act, The Law relating to Motor Accident and Claims, The Arbitration and Conciliation Act, 1996, The Commercial Courts Act, 2015. | ...25 Marks |
| TOTAL | 75 Marks |

Paper-2

- | | |
|---|-------------|
| (1) The Code of Criminal Procedure, 1973 and The Bharatiya Nagarik Suraksha Sanhita, 2023. | ...20 Marks |
| (2) The Indian Penal Code, 1860 and The Bharatiya Nyaya Sanhita, 2023 | ...20 Marks |
| (3) The Indian Evidence Act, 1872 and The Bharatiya Sakshya Adhinyam, 2023. | ...20 Marks |
| (4) The Narcotics Drugs and Psychotropic Substance Act, The Food Safety and Standard Act, 2006, The Prevention of Corruption Act, The Essential Commodities Act, The Environment Protection Act, The Water (Prevention and Control of Pollution) Act, 1974, | ...15 Marks |

The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, The Protection of Women from Domestic Violence Act, 2005, The Protection of Children from Sexual Offences (POCSO) Act, 2012, The Juvenile Justice (Care and Protection of Children) Act, 2015, and any other relevant topics in Law(s), as the High Court of Orissa, may specify from time to time.

TOTAL

75 Marks

B. Viva-Voce:

Viva-voce test shall carry 30 marks. The performance of a judicial officer shall also be evaluated based on their general perception, awareness, and communication skills.

Candidates securing minimum of 50 per centum of marks in aggregate in both the written papers but not less than 45 per centum of marks in individual written paper shall be called for viva-voce test.

C. Evaluation of CCRs/PARs/ACRs:

Candidates' CCRs/PARs/ACRs for five years(5) immediately preceding the year of examination shall be evaluated, which shall carry twenty (20) marks in the following order:-

<u>CCRs/PARs/ACRs</u>	<u>Grading Marks</u>
Outstanding	...04
Very Good	...03
Good	...02
Average	...01
Poor	...00

D. Disposal Rate for Preceding Five years: 10 Marks

The modalities for assessing a candidate's suitability based on disposal rate shall be prescribed by the High Court from time to time.

E. Assessment of quality of Judgments:- 20 Marks

The candidates shall be required to submit (2) two judgments of their choice, along with a list of 10 contested judgments delivered by them in the cadre of Civil Judge (Senior Division), specifying the name of the Court, case number, names of the parties, and the date of delivery. From the submitted list, three additional judgments shall be selected at random. In total, five judgments shall be placed before the Appropriate Committee for evaluation, which shall be conducted in such manner as may be prescribed by the High Court from time to time.

F. Merit List:

The final selection shall be made on the basis of total marks obtained in the written test, viva-voce test, assessment of quality of judgments, evaluation of CCRs/PARs/ACRs, and disposal rate for preceding five years.

Provided that a candidate shall not be selected unless such candidate secures 40% of marks in viva-voce test.

16. In the said rules, after **Appendix-A**, the following Appendix shall be inserted as **Appendix-A-1**;

[See rule 6(2)]

[Usual Promotion to the cadre of District Judge from Civil Judge (Senior Division)]

A. Viva-Voce: 30 Marks

Viva-voce test shall carry 30 marks. The performance of a judicial officer shall also be evaluated based on their updated knowledge of law, general perception, awareness, and communication skills.

B. Evaluation of CCRs/PARs/ACRs: 25 Marks

Candidates' CCRs/PARs/ACRs for five years (5) immediately preceding the year of examination shall be evaluated, which shall carry twenty-five (25) marks in the following order:-

<u>CCRs/PARs/ACRs</u>	<u>Grading Marks</u>
Outstanding	...05
Very Good	...04
Good	...03
Average	...02
Poor	...00

C. Disposal Rate for Preceding Five years: 15 Marks

The modalities for assessing a candidate's suitability based on disposal rate shall be prescribed by the High Court from time to time.

D. Assessment of quality of Judgments: 25 Marks

The candidate shall be required to submit (2) two judgments of their choice, along with a list of 10 contested judgments delivered by them in the cadre of Civil Judge (Senior Division), specifying the name of the Court, case number, names of the parties, and the date of delivery. From the submitted list, three additional judgments shall be selected at random. In total, five judgments shall be placed before the Appropriate Committee for evaluation, which shall be conducted in such manner as may be prescribed by the High Court from time to time.

E. Seniority in cadre of Civil Judge (Senior Division): 05 Marks

For the purpose of computing marks for seniority, besides five years of substantive service in the cadre of Civil Judge (Senior Division), one mark shall be awarded for each completed year of service thereafter.

F. Merit List:

The merit list of all candidates who have passed in the suitability test shall be prepared on the basis of mark obtained in the (i) assessment of the CCRs/PARs/ACRs, (ii) disposal rate of preceding five years (iii) evaluation of quality of judgments, (iv) performance in the viva-voce test, (v) Seniority in the cadre of Civil Judge (Senior Division).

Provided that a candidate shall not be selected unless such candidate secures 40% of marks in evaluation of judgments and viva-voce test.

However, the High Court may fix any other modalities/criteria from time to time for filling up of posts of District Judge through Usual Promotion.

17. In the said rules, for **Appendix-B** the following Appendix shall be substituted namely,-

(See rule 10)

(Direct recruitment to the post of District Judge)

A. Written Examination:

The written examination shall be on the following three papers each carrying 100 marks with a duration of 2 hours for each paper as follows:-

Paper-1

- | | |
|---|-------------|
| (1) The Code of Civil Procedure, 1908 | ...30 marks |
| (2) Personal laws | ...30 marks |
| (3) The Transfer of Property Act, The Specific Relief Act., The Limitation Act, The Law of Contract, The Orissa Consolidation of Holding and Prevention of Fragmentation of Land Act., The Orissa Estate Abolition Act, The Orissa Land Reforms Act, The Law relating to Motor Accident and Claims, The Arbitration and Conciliation Act, 1996, The Commercial Courts Act, 2015 | ...40 marks |

Total	100 marks
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Paper-2

- | | |
|---|-------------|
| (1) The Code of Criminal Procedure, 1973 and The Bharatiya Nagarik Suraksha Sanhita, 2023. | ...30 marks |
| (2) The Indian Penal Code, 1860 and The Bharatiya Nyaya Sanhita, 2023 | ...30 marks |
| (3) The Indian Evidence Act, 1872 and The Bharatiya Sakshya Adhinyam, 2023. | ...30 marks |
| (4) The Narcotics Drugs and Psychotropic Substance Act, The Food Safety and Standard Act, 2006, The Prevention of Corruption Act, The Essential Commodities Act, The Environment Protection Act, The Water (Prevention and Control of Pollution) Act, | ...10 marks |

1974, The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, The Protection of Women from Domestic Violence Act, 2005, The Protection of Children from Sexual Offences (POCSO) Act, 2012, The Juvenile Justice (Care and Protection of Children) Act, 2015, and any other relevant topics in Law(s), as the High Court of Orissa, may specify from time to time.

Total 100 marks

Paper-3

General English:-[Qualifying Paper]

- | | |
|--|-------------|
| (1) Translation from Odia to English (ten lines) | ...10 marks |
| (2) Re-translation from English to Odia (ten lines) | ...10 marks |
| (3) A short Essay of about 150 words | ...30 marks |
| (4) Precis writing consisting of 300 words | ...30 marks |
| (5) 1 (one) passage of maximum 500 words with
5 questions | ...20 marks |

Total 100 marks

The candidates are required to secure minimum 45% mark in Paper-3 (General English)

B. Interview

- (1) Interview shall carry thirty (30) Marks
- (2) Candidates shall be called for interview in the proportion of 1:10 provided that such candidates have obtained at least forty-five (45) percent of marks in each of the written papers and fifty (50) percent of marks in aggregate.
- (3) Candidates with benchmark disabilities who have secured a minimum of forty percent marks in each paper and at least forty five percent marks in aggregate shall be eligible to be called for the interview in proportion of 1:10.

C. Merit List

The final merit list shall be prepared on the basis of marks obtained in Paper-1 & Paper-2 of the Written Test and

Interview:

Provided that a candidate shall not be included in the merit list unless such candidate secures a minimum of forty (40) per cent of marks in interview.

18. In the said rules, for **Appendix-C** the following Appendix shall be substituted namely,-

(See rule 13)

[40 Point Roster Governing *inter se*-seniority of District Judges]

1. Promotion	21. Promotion
2. Promotion	22. Promotion
3. Promotion	23. Promotion
4. Promotion	24. Promotion
5. Promotion	25. Promotion
6. Direct Recruit	26. Direct Recruit
7. Direct Recruit	27. Direct Recruit
8. Direct Recruit	28. Promotion through LDCE
9. Promotion through LDCE	29. Promotion through LDCE
10. Promotion through LDCE	30. Promotion through LDCE
11. Promotion	31. Promotion
12. Promotion	32. Promotion
13. Promotion	33. Promotion
14. Promotion	34. Promotion
15. Promotion	35. Promotion
16. Direct Recruit	36. Direct Recruit
17. Direct Recruit	37. Direct Recruit
18. Direct Recruit	38. Promotion through LDCE
19. Promotion through LDCE	39. Promotion through LDCE
20. Promotion through LDCE	40. Promotion through LDCE

19. In the said rules, for **Appendix-F** the following Appendix shall be substituted namely,-

(See rule 31)

1. All District Judges directly recruited from Bar and Civil Judges (Junior Division) on probation shall have to pass the Departmental Examination consisting of the following papers comprising of subjects mentioned under each such paper;

Paper-I 100 marks

1. General Rules and Circular Orders (Civil) 40 marks
2. General Rules and Circular Orders (Criminal) 40 marks
3. The Rules of High Court of Orissa, 1948 20 marks

Paper-II 100 marks

1. The Odisha Service Code 30 marks
2. The ORV Act and Rules 15 marks
3. The Odisha Government Servants' Conduct Rules 15 marks
4. The Orissa Civil Services (Classification, Control and Appeal) Rules, 1962 15 marks
5. The Orissa Civil Courts Act, 1984 15 marks
6. The Orissa Leave Rules, 1966 10 marks

Paper-III 100 marks

- [
1. The Legal Services Authorities Act, 1987 and Odisha Victim Compensation Scheme 20 marks
 2. The General Clauses Act, 1897 and the Orissa General Clauses Act, 1937 10 marks
 3. The Right to Information Act & Rules 10 marks
 4. The Gram Nyayalaya Act, 2008 10 marks
 5. The Juvenile Justice (Care and Protection of Children) Act, 2015 10 marks
 6. The Protection Of Children From Sexual Offences Act, 2012 10 marks
 7. The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 10 marks
 8. The Narcotic Drugs and Psychotropic Substances Act, 1985 10 marks
 9. The Sexual Harassment of Women at Workplace 10 marks

(Prevention, Prohibition and Redressal) Act, 2013

2. The Departmental Examination will be held at regular intervals as may be decided by the Odisha Judicial Academy.
 3. The examination will test in particular the extent to which an examinee has acquired facility in applying the rules & provisions of law.
 4. Each paper of the examination as mentioned in para-1 shall carry 100 marks having two-hours duration, and the minimum pass mark for each such paper shall be fifty percent. Subject wise distribution of marks for each such paper shall be as has been mentioned in para 1. The duration of the examination for each paper, for physically handicapped examinees having benchmark disabilities, shall be enhanced by including the compensatory time in accordance with the rules, circulars and notifications of the State Government, for the time being in force.
 5. Bare Acts of the subjects mentioned in para-1 may be permitted to be used by the examinees in the Departmental Examination.”
20. In the said rules, for Para (2) of **Appendix-G** the following para shall be substituted namely,-
- “2. Every person appointed as a District Judge by direct recruitment shall, during the period of their training be given institutional training in the subjects as may be decided by the High Court for a period not exceeding three months and the said period of three months shall also include practical training of 12 days to the following effect;
- (i) 6 days training at Madhusudan Das Regional Academy of Financial Management (MDRAFM), Bhubaneswar,
 - (ii) 5 days training at Revenue Officers' Training Institute (ROTI), Bhubaneswar, and
 - (iii) one day field exposure training at Department of FMT of any Medical College & Hospital on human anatomy.”
21. In the said rules, for Para (1) of **Appendix-H** the following Para shall be substituted namely,-
- “1. Every person appointed as District Judge by way of promotion or limited departmental competitive examination shall undergo following training:—
- (a) Institutional Training for a period not exceeding 3 (three) weeks, which shall also include 3-days training at MDRAFM, and one day Field Exposure Training at Department of FMT of any Medical College & Hospital on human anatomy

(b) practical training at ROTI, Bhubaneswar and State Forensic Science Laboratory, State Fingerprint Bureau and State Handwriting Bureau, Bhubaneswar, for a period not exceeding 1 (one) week.”

22. In the said rules, after **Appendix - H**, the following appendix shall be added namely,-

[See rule 14]

(Promotion to the post of Civil Judge (Senior Division) through Limited Departmental Competitive Examination)

A. Written Examination:

The written examination shall be on the following two papers each carrying 100 marks with a duration of 2 hours for each papers as follows:-

Paper-1

- | | |
|--|----------|
| (1) The Code of Civil Procedure, 1908 | 30 Marks |
| (2) Personal laws | 30 Marks |
| (3) The Transfer of Property Act, The Specific Relief Act, The Limitation Act, The Law of Contract, The Orissa Consolidation of Holding and Prevention of Fragmentation of Land Act, The Orissa Estate Abolition Act, The Orissa Land Reforms Act, The Arbitration and Conciliation Act, The Commercial Courts Act, The Orissa Survey and Settlement Act, The Orissa Prevention of Land Encroachment Act, and The Odisha Hindu Religious Endowments Act. | 40 Marks |

TOTAL

100 Marks

Paper-2

- | | |
|---|----------|
| (1) The Code of Criminal Procedure, 1973 and The Bharatiya Nagarik Suraksha Sanhita, 2023. | 25 Marks |
| (2) The Indian Penal Code, 1860 and The Bharatiya Nyaya Sanhita, 2023 | 25 Marks |
| (3) The Indian Evidence Act, 1872 and The Bharatiya Sakshya Adhinyam, 2023. | 25 Marks |
| (4) The Food Safety and Standard Act, 2006, The Essential Commodities Act, The Environment Protection Act, The Water (Prevention and Control of Pollution) Act, 1974, The Protection of Women from Domestic Violence Act, 2005, | 25 Marks |

The Juvenile Justice (Care and Protection of Children) Act, The Protection of Children from Sexual Offences Act, and any other relevant topics in Law(s), as the High Court of Orissa, may specify from time to time.

TOTAL

100 marks

B. Viva-voce:

Viva-voce test shall carry 30 marks.

Candidates securing minimum of 50 per centum of marks in aggregate in both the written papers but not less than 45 per centum of marks in individual written paper shall be called for viva-voce test.

C. Evaluation of CCRs/PARs/ACRs:

Candidates' CCRs/PARs/ACRs for three years (3) immediately preceding the year of examination shall be evaluated, which shall carry fifteen (15) marks in the following order:-

<u>CCRs/PARs/ACRs</u>	<u>Grading Marks</u>
Outstanding	...05
Very Good	...04
Good	...03
Average	...01
Poor	...00

D. Merit List:

The final selection shall be made on the basis of total marks obtained in the written test, viva-voce test and evaluation of CCRs/PARs/ACRs.

Provided that a candidate shall not be selected unless such candidate secures 40% of marks in viva-voce test."

23. In the said rules, after **Appendix- J**, the following Appendix shall be added namely,-

(See rule 14(6))

[20 Point Roster Governing *inter se*-seniority of Civil Judges (Senior Division)]

1.	Promotion	11.	Promotion
2.	Promotion	12.	Promotion
3.	Promotion	13.	Promotion
4.	Promotion	14.	Promotion
5.	Promotion	15.	Promotion
6.	Promotion	16.	Promotion
7.	Promotion	17.	Promotion
8.	Promotion	18.	Promotion
9.	Promotion	19.	Promotion
10.	Promotion through LDCE	20.	Promotion through LDCE

[No.20904—VJ-04/2023/L.]

By Order of the Governor

PABITRA MOHAN SAMAL

Principal Secretary to Government